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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY.

O.A.No. T.A.No.61/1988

DATE OF DECISION: 20-8-93

Versus

L.K. Suri, 'Param'(CTRL Staff Respondent(s)/Defendant quarters), Ghatkopar, Bombay

(For Instructions)

- 1. Whether it be referred to the Reporter or not? 45
- 2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

(S.K. DHAON) VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH: BOMBAY

TA No. 61/88

Date of decision: 20-8-1993

Indian Council of Agricultural Research, New Delhi ...

Plaintiff:

vs.

L.K.Suri,
'Param'(CTRL Staff Quarters),
Ghatkopar,
Bombay.

Defendant

CORAM:

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN THE HON'BLE MS.USHA SAVARA, MEMBER(A)

For the Plaintiff:

.. Shri A.I. Bhatkar, Counsel.

For the Defendant

.. Shri G.S.Bhat, Counsel.

JUDGEMENT

(BY HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN)

Suit No.362/379 of 1986 pending in the Court of Small Causes at Bombay has come on transfer to this Tribunal and is being treated as Transferred Application No.61/88. The suit was on, 30.6.1986, under the orders of the Registrar of the Court of Small Causes admitted to file and register.

2. plaintiff in the suit, the Indian Council of Agricultural Research, registered Societies Registration under the Act, 1860 the following material allegations in the plaint. The defendant was employed in the Cotton Technological Research Laboratory, constituent of the plaintiff. He was employed Scientist S-1 w.e.f.23.11.1976 by as ofletter of appointment dated 27.1.1976. He was allotted quarter No.224/5949(hereinafter to as the accommodation in question) referred a part of his service condition. He was treated as licencee of the a accommodation question. He resigned from service w.e.f. 8.7.1985. An order was issued cancelling the



allotment of the accommodation in question in favour of the defendant. He was called upon to vacate the same. He failed to do so and he continues to be in occupation of the same.

- 3. The relief claimed is, in substance, that a decree for the rejectment of the defendant from the accommodation in question may be passed and the plaintiff may be awarded compensation to the tune of Rs.11,000/- and odd.
- A written statement was filed in the Court of Small Causes. The plea taken, as material to the present controversy, was that the defendant a tenant of the accommodation in question It was also stated that and not a licencee. the defendant would institute a separate suit seeking a declaration that he is a tenant of the plaintiff. Before this Tribunal an additional written statement has been filed stating therein inter-alia, that in view of the provisions of Section 41 of Presidency Small Causes Court Act the Small Causes Court alone has the jurisdiction to entertain this suit not this Tribunal.
- 6.1.1993, yet another additional written statement has been filed. In this written it is pleaded that this statement, Tribunal has no jurisdiction to entertain and try Transferred Application No.61/88 as the dispute is covered by the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 (hereinafater referred to as the Eviction Act). The matter came up before us. The learned counsel defendant pleaded that for the question of jurisdiction of this Tribunal may be decided as a preliminary question.



- 6. We have heard the parties on the preliminary question. We are now proceeding to pass our order on the said question.
- 7. The expression "Public Premises" is given an exhaustive meaning in the Eviction Act. We are really concerned with the meaning given in sub-section(ii) of Section 2(e). We may read the same:

"public premises" means any premises belonging to, or taken on lease by, or on behalf of.....

- (ii) any corporation (not being a company as defined in Section 3 of the Companies Act, 1956, or a local authority) established by or under a Central Act and owned or controlled by the Central Government".
- The learned counsel for the plaintiff the plaintiff being a society urged that Societies Registration registered under the Act is not a Corporation and, therefore, the accommodation in question does not constitute "Public Premises". He relied upon the preamble --- Administrative Tribunals Act, 1985(hereinafter referred to as the Act) and Sections 14(1)(c) and 29(2) thereof expressions "Corporation" the "Society" and have been separately used.
- 9. The question is :whether Society а registered under the Societies Registration Act is a Corporation within the meaning of the R.D. SHETTY Vs. THE Eviction Act. Ιn INTERNATIONAL AIR-PORT AUTHORITY OF INDIA(AIR 1979 SC 1628), it was observed:

"A Corporation may be created in one or one of two ways. It may be either established by a statute or incorporated under a law such as the Companies Act, 1956 or the Societies Registration Act, 1860...Ordinarily, where a Corporation is established by a statute, it is autonomous



in its working, subject only to the provisions often times made, that it should be bound by any directions that may be issued from time to time by Government in respect of policy matters. So also a Corporation incorporated under law is managed by a Board of Directors or Committee of Management in accordance with the provisions of the statute under which it is incorporated...."

- 10. In AJAY HASIA Vs.KHALID MUJIB(AIR 1981 SC 487), the aforequoted observations in R.D.SHETTY's case (supra) are quoted with approval. In paragraph 11 it is observed:
 - The corporation may be a statutory created by a statute corporation be a Government company or it may or a company formed under the Companies it may bе Act.1956 or Societies registered under the Registration Act, 1860 or any other similar statute."
- 11. In P.K.RAMACHANDRA IÝER & ORS. Vs. UNION OF INDIA & ORS(AIR 1984 SC 541), it was held that the Indian Council of Agricultural Research is owned and controlled by the Central Government. Thus the accommodation in question was and is "Public Premises" within the meaning of the Eviction Act, 1971.
- The Act is a legislation in terms 12. 323-A of the Constitution. By setting Article Tribunal under the Act for the adjudication the jurisdiction of service disputes, of High Courts and other courts in regard to such matters is intended to be taken away and is intended to be vested in the Tribunal. confined is Article 323-A article(1) of persons appointed to public services and posts in connection with the affairs of the or of any State or of any local or other authority within the territory of India under control of the Government of India or of any corporation owned or controlled by the Government. Clearly in sub-article(1) of Article

there is no reference to a Society. By no stretch of imagination a Society can be deemed to be local or other authority. It necessarily follows that either the expression "Society" should be deemed to be a Corporation or Article 323-A does not apply to a Society. If it is the expression "Corporation" construed that will not include a Society, the Act in so far it confers jurisdiction upon the Tribunal in service matters of the employees of a Society owned or controlled by the State to the exclusion of all other courts including the High Court except the Supreme Court will not have the protection of Article 323-A. Such a construction should be eschewed, if possible. In our opinion, there should be no difficulty in taking the that in Artilce 323-A, the expression view "Corporation" has been used in a comprehensive Society registered include a sense so as to Societies Registration Act under the other similar statute. Thus, it has to be held plaintiff-society is a Corporation the within the meaning of Eviction Act.

- 13. It appears to us that in the Act, the insertion of the expression "Society" in addition to the existing expression " Corporation" is by way of abundant caution.
- The marginal note of Section 15 of the jurisdiction". Eviction Act is: "Bar of mandates, inter-alia, that no court shall have jurisdiction to entertain any suit or proceedings respect of the eviction of any person who unauthorised occupation of any substance, Section 15 prohibits In premises. all courts from taking cognizance of a

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proceeding in respect of the eviction of any person who is in unauthorised occupation of any public premises. Section 9 of the Code Civil Procedure prohibits a civil court

from trying suits of civil nature the cognizance

of which is either expressly or impliedly barred.

sub-sections(1) &(2) Section ofUnder 15. of the Act, every suit pending before any stands transferred to the Tribunal for court the Tribunal. That provision being tried by the transfer of a suit contemplates in a court. However, it is implicit that the can take cognizance of only such a Tribunal which the court itself could take ofIf the Court of Small Causes, on cognizance. account of the operation of Section 15 of the Eviction Act and Section 9 of the Code of Civil could not take cognizance of the Procedure suit, this Tribunal too cannot take instant of the same and try it. Ιn the cognizance "pending" used in sub-sections (1) expression & (2) of Section 29, it is implicit that a suit must be lawfully pending.

Parliament intended that the Ifthe 16. can exercise powers wider than the Tribunal powers conferred upon the court from suit or a proceeding has been transferred to it, one would have expected some indication that effect in some provision of the Act. On the contrary, in sub-section(4) of Section Act, it is merely provided, interthe 29. of may proceed to deal alia that the Tribunal with such suit or proceeding, so far as be, in the same manner as in the case of an 19 fromthe Section under application which was reached before such transfer or from earlier stage or de novo as the Tribunal any deem fit. Sub-section (4) merely with the procedure to be adopted by the Tribunal

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while trying a transferred suit or proceeding.

It does not talk at all of the powers of the Tribunal while dealing with such suit or proceeding.

17. In UNION OF INDIA Vs.PARMA NANDA ((1989)
2 SCC 177), the Supreme Court held:

the powers of other ordinary civil courts in relation to service matters 'to try all suits of a civil nature excepting suits of which their cognizance is either expressly or impliedly barred also stand From an conferred the Tribunal. on 14,15,16,27,28 analysis of Sections and 29, it becomes apparent that the case of proceedings transferred to the Tribunal from a civil court the Tribunal has High Court, jurisdiction to exercise all the powers which the civil court could in or the High Court in a writ could have respectively proceeding exercised. Ιn an original proceeding instituted before the Tribunal under Section 19, the Tribunal can any of the powers of a civil court, or High Court. The Tribunal thus could which the exercise only such powers civil court or the High Court have exercised by way of judicial review. is neither less nor more. Because, Tribunal is just a substitute the civil court and High Court.

18. We, therefore, come to conclusion that this Tribunal has no jurisdiction to try this suit which has been converted into a Transferred Application. Accordingly, we dismiss Transferred Application No.61/88 as not maintainable.

(USHA SAVARA) 20.8.93, MEMBER(A)

(S.K.DHAON) VICE-CHAIRMAN(J)

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